

ORISSA ACT X OF 1952

**THE ORISSA MAINTENANCE OF PUBLIC ORDER  
(AMENDMENT) ACT, 1952**

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## ORISSA ACT X OF 1952

**THE ORISSA MAINTENANCE OF PUBLIC ORDER ( AMENDMENT )  
ACT, 1952**

[ *Received the assent of the Governor on the 19th April 1952, first published  
in an extraordinary issue of the Orissa Gazette, dated the 26th  
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AN ACT FURTHER TO AMEND THE ORISSA MAINTENANCE OF PUBLIC  
ORDER ACT, 1950

**W**HEREAS it is expedient to amend the Orissa Maintenance of Public Order Act, 1950, in the <sup>Orissa Act X of 1950.</sup> manner hereinafter appearing ;

It is hereby enacted as follows :—

Short title  
and com-  
mencement.

**1.** (1) This Act may be called the Orissa Main-  
tenance of Public Order (Amendment) Act, 1952.

(2) It shall come into force at once.

Amendment  
of the title  
and  
preamble,  
Orissa Act  
X of 1950.

**2.** In the title and preamble to the Orissa Maintenance of Public Order Act, 1950 (hereinafter <sup>Orissa Act X of 1950.</sup> referred to as the said Act), the following words shall be omitted, namely :—

“imposition of collective fines, control of meetings and processions, imposition of censorship, requisition and acquisition of property, and”.

Amendment  
of section 1,  
Orissa Act  
X of 1950.

**3.** For sub-section (4) of section 1 of the said Act, the following sub-section shall be substituted, namely :—

“ (4) It shall cease to have effect after the first day of October 1952 and section 5 of the Orissa General Clauses Act, 1937, shall apply upon the <sup>Orissa Act of 1937.</sup> expiry of this Act as if it had been then repealed by an Orissa Act.”

Amendment  
of sections 2  
and 5, Orissa  
Act X of  
1950.

4. (1) In section 2 of the said Act—

(i) in sub-section (1) after the words "or to the maintenance of public order" the following words shall be inserted, namely:—

"or of services and supplies essential to the life of the community";

(ii) in clause (d) of sub-section (1) after the words "or business" the word "and" shall be inserted and the following words shall be omitted, namely:—

"and in respect of his activities in relation to the dissemination of news or propagation of opinions";

(iii) to the proviso to sub-section (1) the following words shall be added, namely:—

"or the maintenance of services and supplies essential to the life of the community"; and

(iv) for sub-section (3) the following sub-section shall be substituted, namely:—

"(3) when any order is made under sub-section (1) by the District Magistrate, the District Magistrate shall forthwith report the fact to the State Government together with the grounds on which the order has been made and such other particulars as in the opinion of the District Magistrate have a bearing on the necessity for or expediency of the order."

(2) In section 5 of the said Act, for the words "an authority or officer subordinate to them" the words "the District Magistrate" shall be substituted.

"Repeal of  
sections 9  
to 11, 14 to  
17 and 19  
to 22, Orissa  
Act X of  
1950.

5. The existing sections 9, 10, 11, 14, 15, 16, 17, 19, 20, 21 and 22 of the said Act, shall be omitted; and—

(i) the existing sections 12, 13 and 18 shall be renumbered as sections 9, 10 and 11 respectively;

(ii) the existing sections 23 to 28 shall be renumbered as sections 12 to 17 respectively."

Amendment  
of sections  
11 and 16 as  
renumbered,  
Orissa Act X  
of 1950.

6. (1) In sub-section (1) of section 11 of the said Act as so renumbered the words "officer or person" shall be omitted.

(2) To sub-section (1) of section 16 of the said Act as so renumbered the following words shall be added; namely :—

“ or of supplies and services essential to the life of the community ”.

**7.** The existing sections 29 and 33 of the said Act shall be omitted, and the existing sections 30, 31, 32 and 34 shall be renumbered as sections 18, 19, 20 and 21 respectively.

**8.** For sub-section (2) of section 21, as so renumbered, the following sub-section shall be substituted, namely :—

“(2) Any order made and anything done under the said Act and in force immediately before the date of commencement of this Act shall continue in force and be deemed to be made or done under the corresponding provisions of this Act.”

Repeal of sections 29 and 33, Orissa Act X of 1950.

Amendment of section 21 as renumbered, Orissa Act X of 1950.

THE EXISTING SECTIONS 29 AND 33 OF THE SAID ACT SHALL BE OMITTED, AND THE EXISTING SECTIONS 30, 31, 32 AND 34 SHALL BE RENUMBERED AS SECTIONS 18, 19, 20 AND 21 RESPECTIVELY.

(i) THE EXISTING SECTIONS 29 AND 33 OF THE SAID ACT SHALL BE OMITTED, AND THE EXISTING SECTIONS 30, 31, 32 AND 34 SHALL BE RENUMBERED AS SECTIONS 18, 19, 20 AND 21 RESPECTIVELY.

(ii) THE EXISTING SECTIONS 29 AND 33 OF THE SAID ACT SHALL BE OMITTED, AND THE EXISTING SECTIONS 30, 31, 32 AND 34 SHALL BE RENUMBERED AS SECTIONS 18, 19, 20 AND 21 RESPECTIVELY.

(1) IN SUB-SECTION (2) OF SECTION 21, AS SO RENUMBERED, THE FOLLOWING SUB-SECTION SHALL BE SUBSTITUTED, NAMELY :—

“(2) ANY ORDER MADE AND ANYTHING DONE UNDER THE SAID ACT AND IN FORCE IMMEDIATELY BEFORE THE DATE OF COMMENCEMENT OF THIS ACT SHALL CONTINUE IN FORCE AND BE DEEMED TO BE MADE OR DONE UNDER THE CORRESPONDING PROVISIONS OF THIS ACT.”